NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.55/Chd/Hry/2017

In the matter of:

PCK Buderus (India) Special Steels Pvt.Ltd.

...Petitioner/Operational Creditor

Vs

Sungil India Pvt.Ltd.

...Respondent /Corporate Debtor

Present:: Mr. Akash Soni, Advocates for petitioner /operational creditor.

Mr.Navdeep Monga, Advocate for respondent/corporate debtor.

Learned counsel for respondent filed Power of Attorney along with resolution of Board of Directors. Written objections have been filed. Copy

supplied to the counsel opposite. As per the master data of the Respondent-

Corporate Debtor, the registered office of the respondent is Flat No.351, L&T

PKT (Shree Awas RWA), Phase-2, Sector 18B, Dwarka, New Delhi-110078,

though the address of respondent as mentioned in the petition is Plot No.14,

Sector 8, IMT, Manesar, Gurugram-122050, Haryana. The petitioner's counsel

has been permitted to make correction in the address of the respondent in the

Memo of Parties.

In view of the above, the registered office of the Respondent-

Corporate Debtor being located in New Delhi, this Adjudicating Authority will

not have the territorial jurisdiction to entertain and dispose of this petition.

The petition, therefore, be returned to the petitioner to be

presented before the appropriate forum.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

September 15, 2017

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